

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 239/2025

IN THE MATTER OF

Anil Singh & Ors.

Applicant

Versus

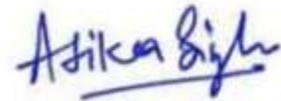
State of Uttar Pradesh & Ors.

Respondent

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Ms. Atika Singh

Advocate (Amicus Curiae)

Place: New Delhi

Date : 15.01.2026

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REPORT ON BEHALF OF AMICUS CURIE IN COMPLIANCE OF
ORDER DATED 24.09.2025

Most Respectfully Showeth

1. That vide order dated 24.09.2025, this Hon'ble Tribunal appointed the undersigned as Amicus Curiae to assist in the adjudication of environmental questions arising from the complaint filed by villagers of Gram Panchayat Laumar concerning the Sadimadanpur (G-Khand) Sand Mine, operated by the licensed proponent, M/s A.S. Traders (Respondent No. 4).
2. That the specific mandate required a fact-finding inquiry into: (i) the designated route/access to the mining site; (ii) the number of vehicles used for transportation versus the Mining Plan; (iii) compliance with conditions for road maintenance and dust suppression; (iv) fulfillment of plantation/greenbelt obligations.

I. INTRODUCTION

3. That the Environmental Clearance (EC), bearing EC No. 4192-3461, is granted by the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh, under File No. 9197-8461. The clearance is accorded to the project proponent, M/s A.S. Traders (Shri Ashok Kumar), resident of Hamirpur, Uttar Pradesh, for the project located in the district of BANDA, UTTAR PRADESH.

The Environmental Clearance (EC) dated 15.10.2024 is annexed herein as **Annexure-A1**.

4. That as per EC the specific project activity is "Mining of minerals". This project is classified as a Category 'B' activity under Schedule No. 1(a) of the EIA Notification, 2006. As per the regulatory procedure, the project proposal, including Form-I (Parts A, B, and C) and the Environment Management Plan (EMP) report, was submitted to the State Expert Appraisal Committee (SEAC) for appraisal. After due consideration of the facts submitted by the proponent and the recommendations made by the SEAC, the SEIAA hereby accords this Environmental Clearance for the project, subject to the strict compliance with all the conditions mentioned hereinafter.

II. METHODOLOGY OF THE JOINT INSPECTION

5. That a joint inspection was conducted on 09.11.2025. The inspection team comprised the undersigned, the complainant, the Regional Officer of UPPCB,

the District Mining Officer (DMO), the Tehsildar (representing the District Administration), the Range Forest Officer, the project proponent and others. The attendance sheet dated 09.11.2025 with photographs is annexed herein as **Annexure- A2(Colly)**.

6. The inspection methodology included:

- **Document Review:** Scrutiny of the approved Mining Plan, Environmental Clearance (EC), Consent to Operate (CTO), e-Ravana records, vehicle logs, plantation schemes, 6 monthly compliance report and audited CER/CSR expenditure statements provided by the proponent and government departments.
- **Site Verification:** Traversal of the approved haulage route (Chilla–Sadimadanpur corridor) and the Sirsi (Laumar) link road to observe traffic patterns and road conditions.
- **Technical Monitoring:** On-the-spot measurements of ambient air quality (PM₁₀, PM_{2.5}) and noise levels using calibrated portable monitors at sensitive locations, including near Laumar village and the primary school.
- **Physical Audit:** Verification of the plantation and greenbelt, including a sample-based count to assess sapling survival rates, and inspection of the completed CER/CSR projects.
- **Public Consultation:** A formal meeting was held at the Laumar Panchayat Bhawan to record the statements of villagers, the Gram Pradhan, and other local stakeholders.
- **Camera Recordings:** The camera installed by the project proponent was duly checked.

- **Questionnaire:** As part of the inquiry, the officers from the relevant departments submitted their responses to a questionnaire prepared by the Amicus Curiae.

The questionnaire is annexed herein as **Annexure- A3**.

III. OBSERVATIONS — ROUTE / ACCESS

7. The inspection team confirmed that M/s A.S. Traders is in strict compliance with the transport route specified in the Mining Plan. All vehicular movement associated with the proponent's mining activities is confined to the approved Chilla–Sadimadanpur haulage corridor.

8. The team drove the entire 2.7 km length of the Sirsi (Laumar) link road. The road surface showed no signs of damage consistent with heavy truck traffic, such as rutting, edge failure, or bitumen stripping. This stands in stark contrast to the conditions alleged in the complaint.

The photographs of the routes are annexed herein as **Annexure- A4**.

IV. FINDINGS — VEHICLE NUMBERS & MONITORING

9. The proponent maintains an exemplary digital record-keeping system. A random audit of 200 e-Ravana bills from the last six months was cross-referenced with GPS logs from the "UP MINETRACK" portal and corresponding weighbridge receipts. The audit revealed a 100% reconciliation, with no discrepancies in vehicle numbers, trip counts, or tonnage.

The e-Ravana records and Transit pass are annexed herein as **Annexure- A5**.

10. The daily vehicle count is consistently maintained within the limit trucks per day as stipulated in the Mining Plan, confirming that there is no over-extraction of sand.

V. OBSERVATIONS — ROAD MAINTENANCE & DUST SUPPRESSION

11. The proponent has constructed and maintains a high-quality, paved haul road. The road is equipped with a network of automated, timer-based water sprinklers that operate for 15 minutes every two hours during operational periods, ensuring effective dust suppression.

The Photographs of the sprinklers are annexed herein as **Annexure-A6**.

VI. OBSERVATIONS — PLANTATION / GREENBELT

12. The plantation audit revealed that the project proponent has planted saplings of native species, However, the same was found damaged due to inadvertent reason.

The photographs of the plantation is annexed herein as **Annexure-A7**.

VII. POLICE STATION REPORT

13. As part of the inquiry, a formal report was sought from the police station, Banda having jurisdiction over the project area. The official response

confirmed that no records of road accidents or any cases of violence involving the project proponent exist.

The police report is annexed herein as **Annexure-A8**.

VIII. ACTION TAKEN BY THE OFFICIALS

14.As per the official revenue data for the district of Banda for the year 2025, it is evident that concrete action has been taken against illegal mining activities in the region. The administration's enforcement efforts have resulted in the recovery of significant revenue, presumably through fines and penalties imposed on illegal operators. The records clearly distinguish general revenue from the specific amounts collected as a direct consequence of action against illegal mining, highlighting a focused effort to curb these illicit activities.

The tabulated chart of the collected amount with different categories is annexed herein as **Annexure-A9**.

IX. ADDITIONAL OBSERVATIONS: ILLEGAL MINING BY UNLICENSED OPERATORS

15.During the public consultation, a critical distinction emerged. The Gram Pradhan and several villagers stated on record that their grievances were not with the licensed proponent, M/s A.S. Traders, whom they described as "a responsible operator."

16.They clarified that the severe dust pollution, noise, and road damage on the Sirsi link road are caused by a large number of tractors and trucks operated

by **unknown persons engaged in rampant illegal mining** along the riverbed, far from the designated lease area of M/s A.S. Traders. These illegal operators, who hold no leases or permits, use the village road as their primary transport route.

17. This information was corroborated by the physical evidence: the Sirsi road was visibly damaged in certain sections, a condition inconsistent with the lack of use by the proponent's vehicles but consistent with the villagers' accounts of illegal transport. It is therefore concluded that the villagers' legitimate grievances were misdirected towards the licensed operator instead of the actual perpetrators.

X. CONCLUSION

18. The joint inspection conclusively establishes that M/s A.S. Traders is in full and substantial compliance with all environmental and social conditions of its permits. The allegations in the complaint are unfounded with respect to this proponent.

19. The environmental degradation and public nuisance in the Laumar area are the direct result of extensive and unchecked illegal sand mining activities carried out by other, unlicensed entities.

XI. RECOMMENDATIONS

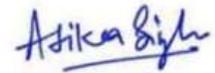
20. In light of the foregoing, the undersigned respectfully recommends that this Hon'ble Tribunal may be pleased to:

(a) Accept this report, acknowledge the compliant status of **M/s A.S. Traders**, and close the proceedings against them in O.A. No. 239/2025.

(b) Take *suo motu* cognizance of the issue of widespread illegal mining in the area and direct the **District Magistrate (Banda)** and the **Superintendent of Police (Banda)** to form a **Special Task Force**.

(c) This Task Force should be mandated to:

- i. Seize all vehicles, equipment, and machinery used for such illegal activities.
- ii. Register FIRs against all individuals involved, under the Mines and Minerals (Development and Regulation) Act, 1957, and relevant sections of the Indian Penal Code, 1860.
- iii. Submit a comprehensive Action Taken Report to this Hon'ble Tribunal within 45 days.



Ms. Atika Singh

Advocate (Amicus Curiae)

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File No.: 9192-8461

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 15/10/2024

To,

SHRI ASHOK KUMAR

R/o 51 KA Village- Kalauliteer Danda, District- Hamirpur, U.P., HAMIRPUR, UTTAR PRADESH,
210301

ashoksachan1837@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Sand/Morrum Mine" from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders, (Leased Area-18.50 Ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/478188/2024 dated 21/08/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5448712N
(ii) File No.	9192-8461
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	I(a) Mining of minerals Riverbed Sand Mine from Yamuna River, Village- Sadimadanpur, (Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Area-18.50 Ha.) Tehsil- Pailani, District- Banda, Uttar Pradesh Project Proponent- M/s A.S. Traders (Shri Ashok Kumar)
(vii) Name of Project	BANDA, UTTAR PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	No
(xii) Applicability of General Conditions	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its

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SIA/UP/MIN/478188/2024



- subsequent amendments
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03-09-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project submitted by the project proponent in Form I (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 03-09-2024 based on information submitted viz: Form I (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).
7. The SEIAA in its meeting held on 24-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Clearance (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri ASHOK KUMAR under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)
8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
- The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 - The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 - The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 - Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 - Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
 - Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.
12. This issues with the approval of the Competent Authority.

Annexure 1

S.No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined

S. No	
	<p>without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<p>1. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>2. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or more than the quantity assessed as per replenishment study.</p> <p>3. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</p> <p>4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.</p> <p>5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</p> <p>6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.</p> <p>7. Stream will not be diverted to form inactive channel for mining.</p>

8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
11. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, G-1, Lucknow.
14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
17. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
18. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

Standard EC Conditions for (Mining of minerals)

Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific

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S. No	EC Conditions
	Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.

No	EC Conditions
	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed institued in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the

S. No	EC Conditions
	mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/trivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reversion/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reversion /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

	EC Conditions
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Ministry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

S. No	EC Conditions
5.8	Transportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Reclamation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.

	EC Conditions
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

EC Conditions

	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and

S. No	EC Conditions
	animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 03-09-2024.

Annexure-2

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand/Morrum Mine" from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.).
2. Mining plan approved by the Geology and Mining Department vide its letter no. 2023/8/21/246948, dated 06/11/2023 for the period of 05 years along with quantity of 5,55,722 M³/year.
3. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 435/Parya/SEIAA/8461/2023, dated: 06/03/2024.
4. The Public Hearing was organized on 24/05/2024. Final EIA report submitted by the project proponent on 06/06/2024.
5. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/478188/2024															
2.	File No. allotted by SEIAA, U.P.	9192/8461															
3.	Name of Proponent	M/s A.S. Traders (Prop. Shri Ashok Kumar)															
4.	Full correspondence address of proponent	R/o- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P. E-mail ID- ashoksachan1837@gmail.com															
5.	Name of Project	Sand/Morrum Mining from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Lease Area- 18.50 Ha., Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh															
6.	Project Location (Plot/Khasra/Gata No.)	Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh															
7.	Name of Village	Sadimadanpur															
8.	Tehsil	Pailani															
9.	District	Banda															
10.	Name of Minor Mineral	Sand/Morrum															
11.	Sanctioned Lease Area (in Ha.)	18.50 Ha.															
12.	Max. & Min mRL within lease area	Highest mRL is 117.0 mRL & Lowest is 113.0 mRL															
13.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area <table border="1"> <thead> <tr> <th>Pillar</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°46'38.91"N</td> <td>80°34'09.60"E</td> </tr> <tr> <td>B</td> <td>25°46'40.60"N</td> <td>80°34'26.49"E</td> </tr> <tr> <td>C</td> <td>25°46'18.17"N</td> <td>80°34'20.32"E</td> </tr> <tr> <td>D</td> <td>25°46'19.26"N</td> <td>80°34'16.59"E</td> </tr> </tbody> </table>	Pillar	N	E	A	25°46'38.91"N	80°34'09.60"E	B	25°46'40.60"N	80°34'26.49"E	C	25°46'18.17"N	80°34'20.32"E	D	25°46'19.26"N	80°34'16.59"E
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C	25°46'18.17"N	80°34'20.32"E															
D	25°46'19.26"N	80°34'16.59"E															
14.	Total Geological Reserves	3,85,416 m ³															
15.	Total Mineable Reserves	2,31,250 m ³															
16.	Total Proposed Production (in five years)	11,56,250 m ³ (in five years)															

17.	Proposed Production	
18.	Sanctioned Period of Mine lease	2,31,250 m ³ per annum
19.	No. of workers	5 years
20.	Type of Land	52
21.	Ultimate Depth of Mining	Govt. Land
22.	Nearest metalled road from site	3.0 m
23.	Water Requirement	1.7 km
		PURPOSE
		REQUIREMENT (KLD)
		Drinking
		0.52 KLD
		Suppression of dust
		1.8 KLD
		Plantation
		0.60 KLD
		Others (if any)
		-
		Total
		2.92 KLD
24.	Name of QCI Accredited Consultant with QCI No. and period of validity	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025
25.	Any litigation pending against the project or land in any court	No
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Vide letter no. 1946/Khanij-30, Banda Dated on- 16.06.2023
27.	Details of Lease Area in approved DSR	Mentioned in DSR approved by SEIAA, UP dated on 01.08.2024 at Sl. No. 55, page No. 59
28.	Proposed EMP cost	Rs. 12.5 Lakhs as capital cost and Rs. 8.25 Lakhs as recurring cost
29.	Length & breadth of Haul Road	200 m & 6 m
30.	No. of Trees to be Planted	300
31.	Monitoring Period	October-December, 2023 (Post-Monsoon Season)

6. Action Plan as per Ministry's O.M. dated 30/09/2020:

Year	Details of work to be taken up	Amount allocated in Lakhs (Rs.)
First year	Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village..	Total 10.0 lakhs in 5 years (Cost per unit-Rs. 50000/- solar street light assembly, Rs. 30000/Hand pump establishment. Rs. 4000/- Bicycle & Rs 50000/-Health check up camp)
Second year	02 Hand pump along village road in consultation with village sarpanch in village Markakhadar and half yearly health check-up camp and medicine distribution for residents of Markakhadar village.	
Third year	Distribution of 10 Bicycle to economically poor families in village Markakhadar in consultation to village sarpanch & half yearly health check-up camp and medicine distribution for residents of Markakhadar village.	
Fourth year	Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village.	
Fifth year	Half yearly health check-up camp and medicine distribution for residents of Markakhadar village.	

7. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
8. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. There is no litigation pending in any court regarding this project.
11. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - roc.lko-mef@nic.in)
4. District Magistrate, Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

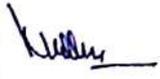
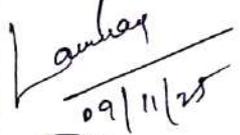
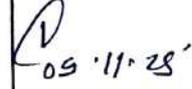
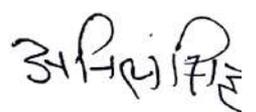
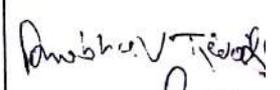
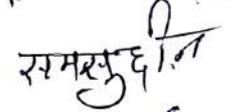
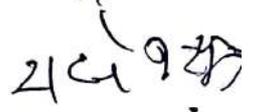
Digitally Signed by: Mr Ajay Kumar
Sharma
Member Secretary, SEIAA

Date: 15/10/2024

ATTENDANCE 142

DATE - 09/11/2025

ANNEXURE - A2

S.NO	NAME	DESIGNATION	SIGNATURE
01			
02	Ankit Verma	SDM (P)	
03	Dr. Madhavi Karmutrasai	R.O Banda (UPPCB)	
04	Ry. Pankaj Kumar	Mines officer Banda	
05	CHAURAN KUMAR GUPTA	MINES Insp. BANA	 09/11/25
06	Anoop Kr. Dubey	SHO Chilla	 9/11/25
07	Veel Prakash	Maib Tahsil dar	 09.11.25
08	डा. ए. ए. सादीमदास	ग्राम प्रधान के चचा	
09	अनिल सिंह सोमर	शिकायतकर्ता	
10	अनुभव तिवारी ग्राम लाम	शिकायतकर्ता	
11	रमसुद्धा गांधी	पूर्व प्रधान	
12		अपेक्षित	
13	राजेश्वर		
14			
15			



**A. General Information**

1. Name, designation, and department of the officer:
RAJ RANJAN KUMAR, Mines Officer Banda (Mining Department)
2. Jurisdiction/area of responsibility:
BANDA (Uttar Pradesh)
3. Date of site visit or inspection (if any):
 - I. 19.03.2025
 - II. 21.05.2025
4. Have you received prior complaints or petitions related to illegal sand mining in this area? If yes, please provide details (date, reference number, and complainant name).
No Complaint has received through proper channel that is i.e through registered post and emails.

B. Mining Operations

5. Please provide details of the mining lease or NOC granted to M/s A.S. Traders, Kaloli Teer, District Hamirpur:
 - Date of issue:- 14.02.2025
 - Issuing authority:- DM Banda
 - Duration and validity:- 5 Years (From 14.02.2025 To 13.02.2030)
 - Area and coordinates of the lease:- 18.50 Hec, Co-ordinates (Annexure-I)
 - Environmental clearance reference number:-
SIA/UP/MIN/478188/2024 File No- 9192-8461 Dated 15.10.2024
6. Was an Environmental Management Plan (EMP) or Environmental Impact Assessment (EIA) conducted for the said mine?
Yes.
7. Were any specific conditions Imposed regarding transportation routes, dust control, or restoration of mined areas?
NO.
8. Has any deviation or violation been observed from the terms of the NOC or lease?
Please specify.
Yes, 02 Times.
 - I. 1st on Inspection dated 19.03.2025, Illegal Mining Has Found.
 - II. 2nd on Inspection dated 21.05.2025, Illegal Mining Has Found.

Transportation and Road Damage

9. What is the officially approved route for transporting sand from Sadimadanpur Sand Mine?
Chilla-Lomar-Sadimadanpur Road.
10. Has the operator used alternate or unauthorized routes (e.g., Chilla-Lomar road)?
No.
11. What type of road is Chilla-Lomar road (rural, PMGSY, state highway, etc.) and what is its load capacity?
-
12. Have there been reports of damage to this road? If yes, please attach inspection reports or photographs.
No.
13. Was any repair or maintenance undertaken by the concerned department due to heavy vehicle movement?
No.
14. What action has been taken against overloading or illegal transportation under the Motor Vehicles Act or Mines and Minerals (Development and Regulation) Act?
If vehicle carrying minor mineral is found without any legal/valid transit pass than such vehicle has seized to the concerned/nearest police station. Such mineral carrying vehicle has compounded under Rule 72 of THE UTTAR PRADESH MINOR MINERALS (CONCESSION) RULES, 2021 and under the Rule 4 & 21 of Mines and Minerals (Development and Regulation) Act, 1957.

D. Environmental and Public Health Impact

15. Has the Pollution Control Board conducted any ambient air quality or noise monitoring in the affected villages?
No.
16. Have there been complaints regarding dust pollution, water contamination, or health impacts from villagers?
No.

17. Were any remedial or mitigation measures implemented (e.g., water sprinkling, roadside plantations, covering of trucks)?

Yes.

E. Law and Order/Public Safety

18. Have there been any reported accidents or fatalities due to movement of heavy sand trucks?

No.

19. Are there any FIRs, complaints, or pending investigations against sand transporters or mine operators?

No.

20. Is there any indication of local police collusion or failure to act as alleged in the complaint?

No.

21. What measures have been taken to ensure the safety of officers and villagers opposing illegal mining?

No such cases has come.

F. Administrative Actions and Recommendations

22. What steps have been taken so far by your office in response to the villagers' complaints?

On receiving a complaint of illegal mining from villagers an investigation is conducted by a joint team of tehsil/revenue, mining and police department.

23. Have any notices, penalties, or orders been issued to M/s A.S. Traders or transporters?

Yes Notice & Penalties has been imposed on M/s A.S. Traders.

24. Has the District Task Force on Illegal Mining conducted inspections in this area?
Provide dates and findings.

Yes. Data inclosed as (Annexure-II)

25. What are your recommendations regarding:

- (a) Alternate transport routes
- (b) Road repair responsibility
- (c) Suspension or cancellation of the NOC if violations are confirmed

G. Supporting Documents (to be attached)

- Copy of mining lease/NOC
- Environmental clearance letter
- Route map for sand transportation
- Inspection reports, photographs, or FIR copies
- Correspondence or complaints from villagers


खात अधिकारी,
बाँदा।

Geo Co-ordinates of M/S AS Traders :-

Annexure-I & II

बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 46' 38.91" N	80° 34' 09.60" E
B	25° 46' 40.60" N	80° 34' 26.49" E
C	25° 46' 18.17" N	80° 34' 20.32" E
D	25° 46' 19.26" N	80° 34' 16.59" E

क्र० सं०	जांच दिनांक	आरोपित धनराशि	नोटिस दिनांक
1.	19.03.2025	45,91,350 /-	21.03.2025
2.	21.05.2025	1,98,77,400 /-	27.05.2025

R. Ranjan

(राज रंजन कुमार)
खान अधिकारी
बाँदा :

संगुक्त जांच आख्या

लोवा में

जिलाधिकारी,
बोंदा।

पत्रांक : 1008 / खनिज-30, बोंदा

विषय :

महोदया,

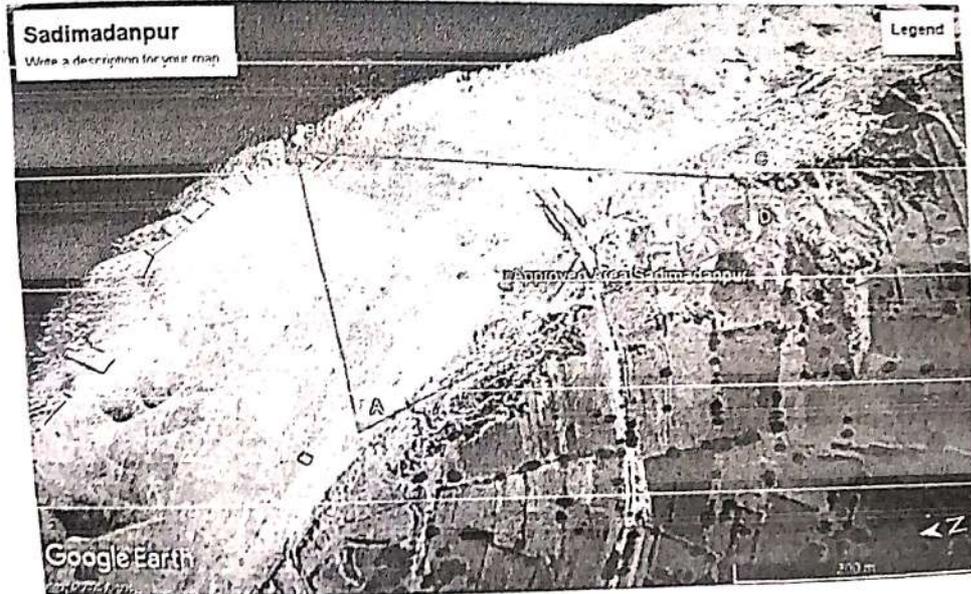
ग्राम-सादीमदनपुर में स्वीकृत बालू/मोरम के खनन पट्टे की जांच के सम्बन्ध में।

दिनांक : मई 24, 2025

कृपया अवगत कराना है कि दिनांक 21.05.2025 को ग्राम-सादीमदनपुर स्थित खनन पट्टा का औचक निरीक्षण/जांच खनिज विभाग व राजस्व विभाग की संगुक्त टीम द्वारा पट्टाधारक की उपस्थिति में की गयी। जांच आख्या निम्नवत है :-

- मे0 ए0एस0 ट्रेडर्स प्रो0 श्री अशोक कुमार पुत्र श्री सत्तीदीन सचान निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर, जिला हमीरपुर के पक्ष में जनपद बोंदा की तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2 व 60/1/3 का भाग कुल रकबा 18.50 हे0 मूक्षेत्र में बालू/मोरम का खनन पट्टा दिनांक 14.02.2025 से 13.02.2030 तक स्वीकृत/निष्पादित है।
- उक्त खनन पट्टा क्षेत्र के जियोकोआर्डिनेट्स निम्नवत है :-

बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 46' 38.91" N	80° 34' 09.60" E
B	25° 46' 40.60" N	80° 34' 26.49" E
C	25° 46' 18.17" N	80° 34' 20.32" E
D	25° 46' 19.26" N	80° 34' 16.59" E



Lansay

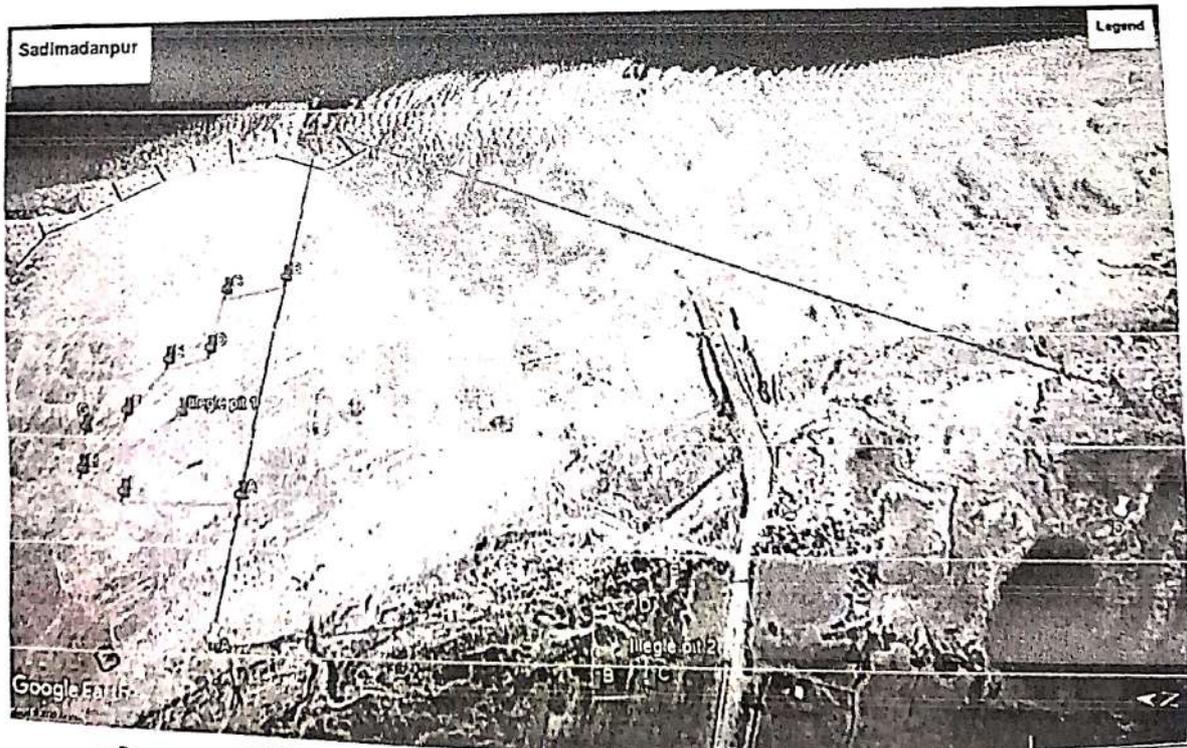
[Signature]
ना. तहसील पैलानी

(2) 150

पट्टाधारक मे 0 ए0एस10 ट्रेडर्स प्रो0 श्री अशोक कुमार के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियोकोऑर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 02 पिट का निर्माण कर खनन/परिवहन कार्य किया गया है। उक्त पिट का जियोकोऑर्डिनेट्स हैण्ड हेल्ड गैजेटिंग मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :-

पिट्स की संख्या	बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्स का क्षेत्रफल वर्गमीटर में	औ0 गहराई (मी0 में)	मात्रा (घन मी0 में)
1	2	3	4	5	6	7
01	A	25°46'39.34"N	80°34'13.40"E	16794	1.00	16794.00
	B	25°46'40.03"N	80°34'20.24"E			
	C	25°46'41.56"N	80°34'19.55"E			
	D	25°46'41.38"N	80°34'17.58"E			
	E	25°46'42.41"N	80°34'17.05"E			
	F	25°46'42.99"N	80°34'15.26"E			
	G	25°46'43.96"N	80°34'14.55"E			
	H	25°46'43.63"N	80°34'13.30"E			
	I	25°46'42.29"N	80°34'12.85"E			
02	A	25°46'30.56"N	80°34'12.54"E	2352	2.25	5292.00
	B	25°46'30.39"N	80°34'10.32"E			
	C	25°46'29.25"N	80°34'10.58"E			
	D	25°46'29.40"N	80°34'11.90"E			
	E	25°46'29.19"N	80°34'13.03"E			
कुल योग :-						22,086.00

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत खनन क्षेत्र से बाहर कुल 22,086.00 घन मी0 बालू/मोरम का अवैध खनन/परिवहन का कार्य किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन है।



1 away

[Handwritten signature]
 11/11/2024

जांच के समय भीके के फोटोग्राफ लिये गये, जो निम्नवत है ->



अतः उपरोक्तानुसार जांच आख्या नियमानुसार कार्यवाही हेतु सेवा में सादर प्रेषित है।

Lamary,
(M-L Ganda)


ना. १६०० पैलमी

for 
Teh./SDM(P)

कार्यालय जिला बाँदा।
(खनिज अनुभाग)

1035 / खनिज-30, बाँदा

दिनांक : मई 27, 2025

नोटिस

ए०एस० ट्रेडर्स
श्री अशोक कुमार पुत्र श्री सत्तीदीन सचान
गोवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर,
जिला हमीरपुर।

आपके पक्ष में जनपद बाँदा की तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं०-56 का खनन पट्टा दिनांक 14.02.2025 से 13.02.2030 तक स्वीकृत/निष्पादित है। उक्त खनन अनुज्ञा क्षेत्र की संयुक्त जांच/माप खनिज विभाग व राजस्व विभाग की संयुक्त टीम द्वारा दिनांक 21.05.2025 को की गयी।

प्राप्त संयुक्त जांच आख्या संख्या-1008/खनिज-30, बाँदा दिनांक 24.05.2025 (छायाप्रति संलग्न) के अनुसार निम्नवत अनियमिततायें पायी गयी :-

"पट्टाधारक मे० ए०एस० ट्रेडर्स प्रो० श्री अशोक कुमार के पक्ष में स्वीकृत खनन क्षेत्र का निर्धारित जियोकोआर्डिनेट्स के द्वारा तैयार की गयी KML फाइल के माध्यम से पट्टाधारक द्वारा किये जा रहे खनन की जांच की गयी, जांच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 02 पिट्ट का निर्माण कर खनन/परिवहन कार्य किया गया है। उक्त पिट्ट का जियोकोआर्डिनेट्स हैण्ड हेल्ड जी०पी०एस० मशीन द्वारा लिया गया, जिसका विवरण निम्नवत है :-

पिट्ट की संख्या	विन्दु	अक्षांश (Latitude)	देशांतर (Longitude)	पिट्ट का क्षेत्रफल वर्गमीटर में	औ० गहराई (मी० में)	मात्रा (घन मी० में)
1	2	3	4	5	6	7
01	A	25°46'39.34"N	80°34'13.40"E	16794	1.00	16794.00
	B	25°46'40.03"N	80°34'20.24"E			
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	E	25°46'42.41"N	80°34'17.05"E			
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	G	25°46'43.96"N	80°34'14.55"E			
	H	25°46'43.63"N	80°34'13.30"E			
	I	25°46'42.29"N	80°34'12.85"E			
02	A	25°46'30.56"N	80°34'12.54"E	2352	2.25	5292.00
	B	25°46'30.39"N	80°34'10.32"E			
	C	25°46'29.25"N	80°34'10.58"E			
	D	25°46'29.40"N	80°34'11.90"E			
	E	25°46'29.19"N	80°34'13.03"E			
कुल योग :-						22,086.00

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत खनन क्षेत्र से बाहर कुल 22,086.00 घन मी० बालू/मोरम का अवैध खनन/परिवहन का कार्य किया गया है, जो उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन है।"

इस प्रकार आप द्वारा स्वीकृत पट्टा क्षेत्र से बाहर कुल 22086 घन मी० बालू/मोरम का अवैध खनन/परिवहन किये जाने से रायल्टी के रूप में रू० 33,12,900/- व खनिज मूल्य के रूप में रू० 1,65,64,500/- कुल रू० 1,98,77,400/- राजस्व की क्षति परिलक्षित होती है, साथ ही खनन पट्टा विलेख की शर्तों का स्पष्ट उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना लिखित स्पष्टीकरण 30 दिवस के अन्दर प्रस्तुत करना सुनिश्चित करें, कि किन परिस्थितियों में आप के द्वारा उक्त कृत्य किया गया। निर्धारित अवधि में आप द्वारा स्पष्टीकरण प्रस्तुत नहीं किया जाता है तो यह माना जायेगा कि उक्त के सम्बन्ध में आपको कुछ नहीं कहना है, तदनुसार एक पक्षीय रूप से नियमानुसार अग्रेतर आवश्यक कार्यवाही प्रारम्भ की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

संलग्नक : जांच आख्या की प्रति।

J. Nulme
27/05/2025
जिलाधिकारी,
बाँदा।

A. General Information

1. Name, designation, and department of the officer: **Dr. Madhavi Kamalvanshi, Regional Officer, U.P. Pollution Control Board, Banda.**
2. Jurisdiction/area of responsibility: **Banda**
3. Date of site visit or inspection (if any): **24.07.2025 and 09.11.2025**
4. Have you received prior complaints or petitions related to illegal sand mining in this area? If yes, please provide details (date, reference number, and complainant name). **No**

B. Mining Operations

5. Please provide details of the mining lease or CTO granted to M/s A.S. Traders, Kaloli Teer, District Hamirpur :
 - o Date of issue: **14.11.2024**
 - o Issuing authority: **U.P. Pollution Control Board**
 - o Duration and validity: **31.12.2028**
 - o Ares and coordinates of the lease: **6802 Sq. Mtr. (As per Environmental clearance)**
 - o Environmental clearance reference number: **EC24B0107UP5448712N**
6. Was an Environmental Management Plan (EMP) or Environmental Impact Assessment (EIA) conducted for the said mine ?
YES
7. Were any specific conditions imposed regarding transportation routes, dust control, or restoration of mined areas ?
YES
8. Has any deviation or violation been observed from the terms of the NOC or lease? Please specify.
NO

C. Transportation and Road Damage

9. What is the officially approved route for transporting sand from Sadimadanpur Sand Mine ?
NA
10. Has the operator used alternate or unauthorized routes (e.g., Chilla-Lomar road) ?
NA

11. What type of road is Chilla-Lomar road (rural, PMGSY, state highway, etc.) and what is its load capacity?

NA

12. Have there been reports of damage to this road? If yes, please attach inspection reports or photographs:

NA

13. Was any repair or maintenance undertaken by the concerned department due to heavy vehicle movement?

NA

14. What action has been taken against overloading or illegal transportation under the Motor Vehicles Act or Mines and Minerals (Development and Regulation) Act?

NA

D. Environmental and Public Health Impact

15. Has the Pollution Control Board conducted any ambient air quality or noise monitoring in the affected villages?

NO

16. Have there been complaints regarding dust pollution, water contamination, or health impacts from villagers?

NO

17. Were any remedial or mitigation measures implemented (e.g., water sprinkling, roadside plantations, covering of trucks)?

Complied

E. Law and Order/Public Safety

18. Have there been any reported accidents or fatalities due to movement of heavy sand trucks?

NA

19. Are there any FIRs, complaints, or pending investigations against sand transporters or mine operators?

NA

20. Is there any indication of local police collusion or failure to act as alleged in the complaint?

NA

21. What measures have been taken to ensure the safety of officers and villagers opposing illegal mining?

NA

F. Administrative Actions and Recommendations

22. What steps have been taken so far by your office in response to the villagers' complaints ?

NA

23. Have any notices, penalties, or orders been issued to M/s A.S. Traders or transporters ?

NA

24. Has the District Task Force on Illegal Mining conducted inspections in this area? Provide dates and findings.

NA

25. What are your recommendations regarding:

- (a) Alternate transport routes NA
- (b) Road repair responsibility NA
- (c) Suspension or cancellation of the NOC if violations are confirmed NO

G. Supporting Documents (to be attached)

- Copy of CTO Air and Water: **ATTACHED**
- Environmental clearance letter: **ATTACHED**
- Route map for sand transportation: NA
- Inspection reports, photographs, or FIR copies: NA
- Correspondence or complaints from villagers: NA

Muller
09/11/25
C.R.O. UPPCB
(Dr. Madhvi Kamalynsi)
Regional Officer
U.P. Pollution Control Board
Banda



156

Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Road, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

dispatch (v) The u continuous
 S No.
 3. Conditions ur
 i) The applica
 equipment
 continuo

Category : RED
 224093/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024

Application Id : 28651007
 Date: 14/11/2024

To,
 M/s
 MS AS TRADERS

Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh, BANDA, 210123

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS AS TRADERS located at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh, BANDA, 210123. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS-AS TRADERS granted for the period from 14/11/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	231250	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-
 (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-
 i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types, production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

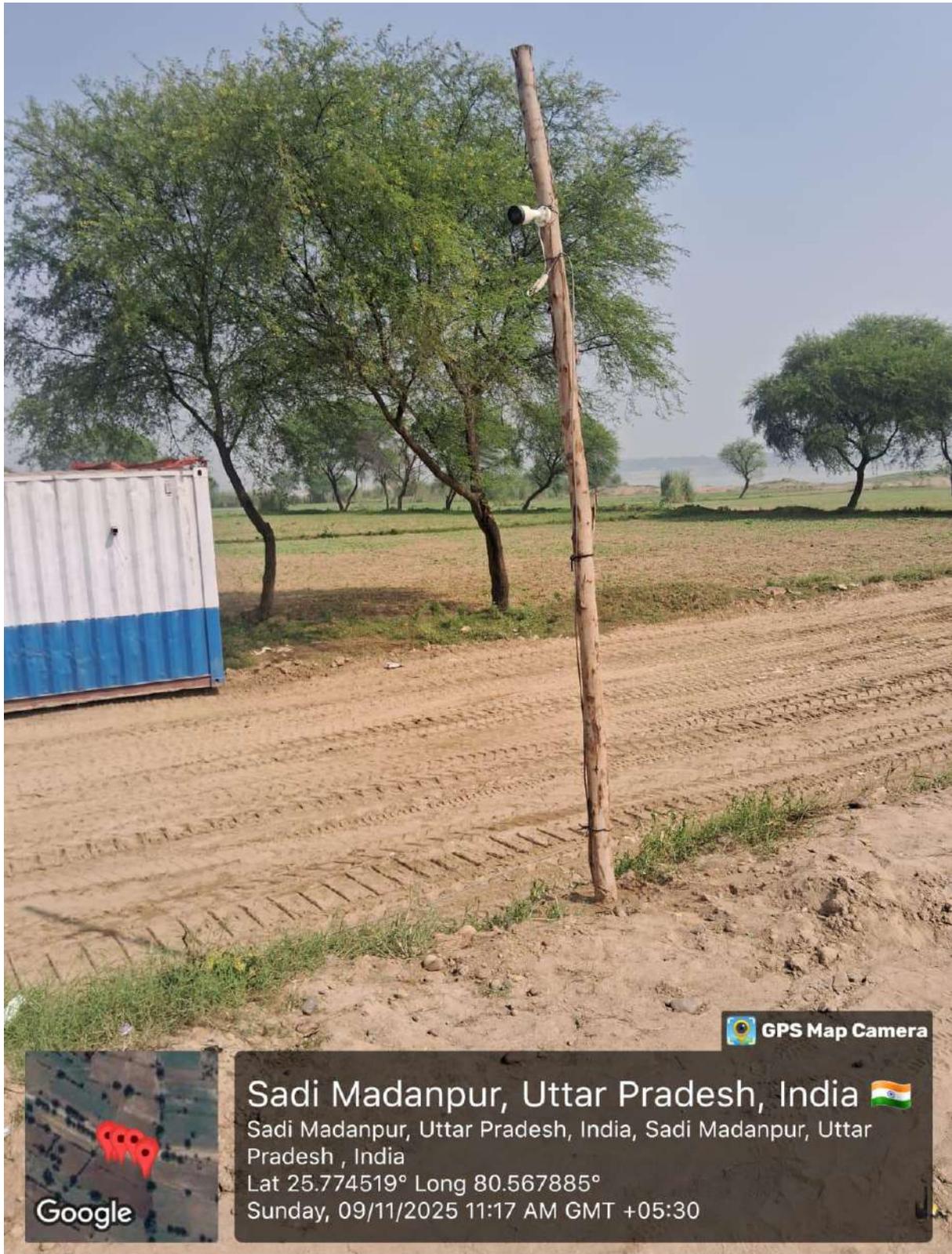
Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 231250 cum/year by opencast and semi mechanized mining in 18.5 Hectare lease area at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani, District-Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5448712N dated 15.10.2024, and submit its compliance report to UPPCB.
3. If the Mining Plan/lease agreement or Environmental Clearance expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2024.11.15 18:51:54 +05'30'

Chief Environmental Officer (circle-2)

Copy to:



GPS Map Camera

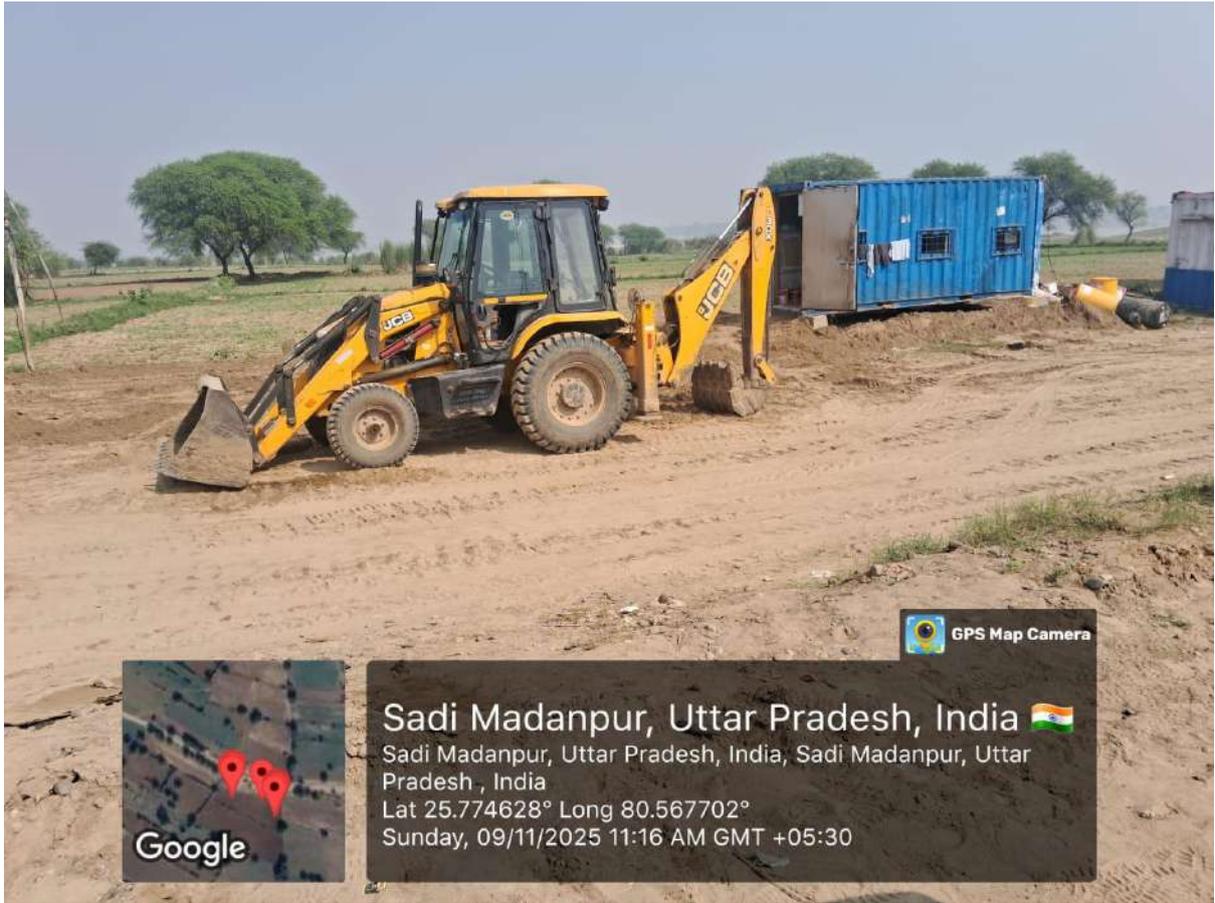


Sadi Madanpur, Uttar Pradesh, India 

Sadi Madanpur, Uttar Pradesh, India, Sadi Madanpur, Uttar Pradesh, India

Lat 25.774519° Long 80.567885°

Sunday, 09/11/2025 11:17 AM GMT +05:30



Number **162** eMM11 Generated

ANNEXURE-A5

Generated Date:-

01/04/2025

To:-

30/04/2025

Submit

Quantity (From Date to To Date):-

26600

	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
1311	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802699</u>	30/04/2025 14:54:19	01/05/2025 04:56:19					
1312	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802700</u>	30/04/2025 17:50:36	01/05/2025 07:52:36					
1313	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802701</u>	30/04/2025 18:07:56	01/05/2025 08:09:56					
1314	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802702</u>	30/04/2025 18:25:41	01/05/2025 12:50:41					
1315	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802703</u>	30/04/2025 18:30:39	01/05/2025 08:32:39					
1316	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802704</u>	30/04/2025 18:36:51	01/05/2025 13:01:51					
1317	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802705</u>	30/04/2025 21:54:17	01/05/2025 11:56:17					
1318	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802706</u>	30/04/2025 22:08:18	01/05/2025 12:10:18					
1319	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042802707</u>	30/04/2025 22:36:50	01/05/2025 12:38:50					
<u>First</u>	..	<u>123</u>	<u>124</u>	<u>125</u>	<u>126</u>	<u>127</u>	<u>128</u>	<u>129</u>	<u>130</u>	<u>131</u>	<u>132</u>

Number Of eMM11 Generated

eMM11 Generated Date:-

01/05/2025

To:-

31/05/2025

Submit

eMM11 Quantity (From Date to To Date):-

57279

Sr No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
2731	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805438</u>	31/05/2025 22:13:21	01/06/2025 16:38:21					
2732	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805439</u>	31/05/2025 22:22:23	02/06/2025 02:27:22					
2733	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805440</u>	31/05/2025 22:52:28	01/06/2025 17:17:28					
2734	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805441</u>	31/05/2025 22:57:53	01/06/2025 17:22:53					
2735	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805442</u>	31/05/2025 23:13:44	01/06/2025 17:38:44					
2736	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805443</u>	31/05/2025 23:21:03	01/06/2025 17:46:03					
2737	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805444</u>	31/05/2025 23:29:34	01/06/2025 17:54:34					
2738	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805445</u>	31/05/2025 23:35:57	03/06/2025 06:37:57					
2739	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805446</u>	31/05/2025 23:47:02	01/06/2025 18:12:02					
2740	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042805447</u>	31/05/2025 23:50:28	03/06/2025 16:51:28					
First	...	265	266	267	268	269	270	271	272	273	274



164

Number Of eMM11 Generated

eMM11 Generated Date:-

01/06/2025

to:-

30/06/2025

Submit

eMM11 Quantity (From Date to To Date):-

52826

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time
2491	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807938</u>	30/06/2025 22:17:38	01/07/2025 12:10:38
<u>First</u>	<u>241</u>	<u>242</u>	<u>243</u>	<u>244</u>	<u>245</u>	<u>246</u>
	<u>247</u>	<u>248</u>	<u>249</u>	<u>250</u>		



Number Of eMM11 Generated

eMM11 Generated Date:-

01/04/2023

to:-

30/06/2025

Submit

eMM11 Quantity (From Date to To Date):-

136804

S.No.	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
6541	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807929</u>	30/06/2025 18:19:22	01/07/2025 08:21:22					
6542	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807930</u>	30/06/2025 18:54:16	03/07/2025 11:53:16					
6543	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807931</u>	30/06/2025 19:12:05	03/07/2025 12:13:05					
6544	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807932</u>	30/06/2025 19:30:15	03/07/2025 02:32:15					
6545	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807933</u>	30/06/2025 19:49:13	01/07/2025 23:58:13					
6546	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807934</u>	30/06/2025 20:16:55	01/07/2025 10:18:55					
6547	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807935</u>	30/06/2025 20:20:54	01/07/2025 10:22:54					
6548	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807936</u>	30/06/2025 20:54:41	03/07/2025 03:56:41					
6549	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807937</u>	30/06/2025 21:56:59	01/07/2025 11:58:59					
6550	Ms AS Traders Pro Ashok Kumar	Sattidin Sachan	314225070428	<u>31422507042807938</u>	30/06/2025 22:17:38	01/07/2025 12:19:38					
<u>First</u>	...	<u>646</u>	<u>647</u>	<u>648</u>	<u>649</u>	<u>650</u>	<u>651</u>	<u>652</u>	<u>653</u>	<u>654</u>	<u>655</u>



Number Of eMM11 Generated

eMM11 Generated Date:-

01/10/2025

to:-

09/11/2025

Submit

eMM11 Quantity(FromDate to ToDate):-

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भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
**Directorate of Geology & Mining,
 Government of Uttar Pradesh**



Back

Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED			
1. eMM11.	31422507042802701	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	51KA KALAUITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	20.00 m ³	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	LUCKNOW
13. Distance (Approx in K.M.):	204 K.M.	14. eMM11 Generated On:	30-04-2025 06:07:56 PM
15. eMM11 Valid Upto:	01-05-2025 08:09:56 AM	16. Traveling Duration :	14 Hr (Approx)
17. Destination District :	LUCKNOW	18. Pits Mouth Value (Rs/m ³ & Rs/Ton for Silica sand)	164
DETAILS OF REGISTERED VEHICLE			
1. Registration Number :	UP32TN4051	2. Type Of Vehicle:	16 TYRE TRUCK
3. Name Of Driver :	CHANDRA PRAKASH	4. Mobile Number Of Driver:	9793190422
5. DL Number Of Driver:			

This eMM11 is valid up to 01-05-2025 08:09:56 AM



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Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11.	31422507042802707	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	SIKA KALAUITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	20.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	LUCKNOW
13. Distance(Aprox in K.M.):	204 K.M.	14. eMM11 Generated On:	30-04-2025 10:36:50 PM
15. eMM11 Valid Upto:	01-05-2025 12:38:50 PM	16. Traveling Duration :	14 Hr (Approx)
17. Destination District :	LUCKNOW	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP79AT6197	2. Type Of Vehicle:	18 TYRE TRUCK
3. Name Of Driver :	DIPANSHU	4. Mobile Number Of Driver:	8924064709
5. DL Number Of Driver:			

This eMM11 is valid up to 01-05-2025 12:38:50 PM



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 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11.	31422507042802639	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	SIKA KALAULITEER DADHA HAMIRPUR , SADI MADAN PUR , (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3) , 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	23.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	BIKANER
13. Distance(Approx in K.M.):	984 K.M.	14. eMM11 Generated On:	29-04-2025 09:40:26 AM
15. eMM11 Valid Upto:	01-05-2025 04:42:26 PM	16. Traveling Duration :	55 Hr (Approx)
17. Destination District :	BIKANER	18. Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	RJ11GC2351	2. Type Of Vehicle:	22 TYRE TRUCK
3. Name Of Driver :	NEERAJ	4. Mobile Number Of Driver:	7507319615
5. DL Number Of Driver:			

This eMM11 is valid up to 01-05-2025 04:42:26 PM





भूतत्व एवं खनिज निदेशालय, उत्तर प्रदेश लखनऊ
**Directorate of Geology & Mining,
 Government of Uttar Pradesh**



Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11:	31422507042805444	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	51KA KALAULITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	23.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	AYODHYA FAIZABAD
13. Distance(Approx in K.M.):	277 K.M.	14. eMM11 Generated On:	31-05-2025 11:29:34 PM
15. eMM11 Valid Upto:	01-06-2025 05:54:34 PM	16. Traveling Duration :	18 Hr (Approx)
17. Destination District :	FAIZABAD	18. Pits Mouth Value(Rs/m3 & Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP42CT9788	2. Type Of Vehicle:	22 TYRE TRUCK
3. Name Of Driver :	DHURV KUMAR	4. Mobile Number Of Driver:	8081177835
5. DL Number Of Driver:			

This eMM11 is valid up to 01-06-2025 05:54:34 PM



भूतत्व एवं खनिकी निदेशालय, उत्तर प्रदेश लखनऊ
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Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11.	31422507042804018	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	51KA KALAULITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	25.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	MAHANA, 31432507990131
13. Distance (Approx in K.M.):	15 K.M.	14. eMM11 Generated On:	17-05-2025 08:51:30 AM
15. eMM11 Valid Upto:	17-05-2025 11:06:30 AM	16. Traveling Duration :	3 Hr (Approx)
17. Destination District :	FATEHPUR	18. Pits Mouth Value (Rs/m3 & Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP78JN0770	2. Type Of Vehicle:	22 TYRE TRUCK
3. Name Of Driver :	ARUN	4. Mobile Number Of Driver:	9305523734
5. DL Number Of Driver:			

This eMM11 is valid up to 17-05-2025 11:06:30 AM





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Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11**LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED**

1. eMM11.	31422507042804027	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	SIKA KALAUITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	20.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	MAHANA,31432507990131
13. Distance(Approx in K.M.):	15 K.M.	14. eMM11 Generated On:	17-05-2025 09:06:20 AM
15. eMM11 Valid Upto:	17-05-2025 11:21:20 AM	16. Traveling Duration :	2 Hr (Approx)
17. Destination District :	FATEHPUR	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP33CT2982	2. Type Of Vehicle:	18 TYRE TRUCK
3. Name Of Driver :	SANTOSH	4. Mobile Number Of Driver:	9305523734
5. DL Number Of Driver:			

This eMM11 is valid up to 17-05-2025 11:21:20 AM





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Directorate Of Geology & Mining Uttar Pradesh
Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11:	31422507042807897	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand).Area]:	51KA KALAUITEER DADHA HAMIRPUR , SADI MADAN PUR , (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3) , 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	18.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	FAIZABAD
13. Distance(Approx in K.M.):	277 K.M.	14. eMM11 Generated On:	29-06-2025 11:45:20 PM
15. eMM11 Valid Upto:	30-06-2025 06:10:20 PM	16. Traveling Duration :	19 Hr (Approx)
17. Destination District :	FAIZABAD	18.Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP42BT3999	2. Type Of Vehicle:	14 TYRE TRUCK
3. Name Of Driver :	AMARJEET	4. Mobile Number Of Driver:	8948652458
5. DL Number Of Driver:			

This eMM11 is valid up to 30-06-2025 06:10:20 PM





भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
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 Government of Uttar Pradesh**



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Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral See Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11.	31422507042807891	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	51KA KALAULITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	23.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	FAIZABAD
13. Distance(Approx in K.M.):	277 K.M.	14. eMM11 Generated On:	29-06-2025 09:04:09 PM
15. eMM11 Valid Upto:	30-06-2025 03:29:09 PM	16. Traveling Duration :	18 Hr (Approx)
17. Destination District :	FAIZABAD	18. Pits Mouth Value(Rs/m3 & Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP42DT4685	2. Type Of Vehicle:	22 TYRE TRUCK
3. Name Of Driver :	UMESH	4. Mobile Number Of Driver:	8090088555
5. DL Number Of Driver:			

This eMM11 is valid up to 30-06-2025 03:29:09 PM



भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश लखनऊ
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Form MM11

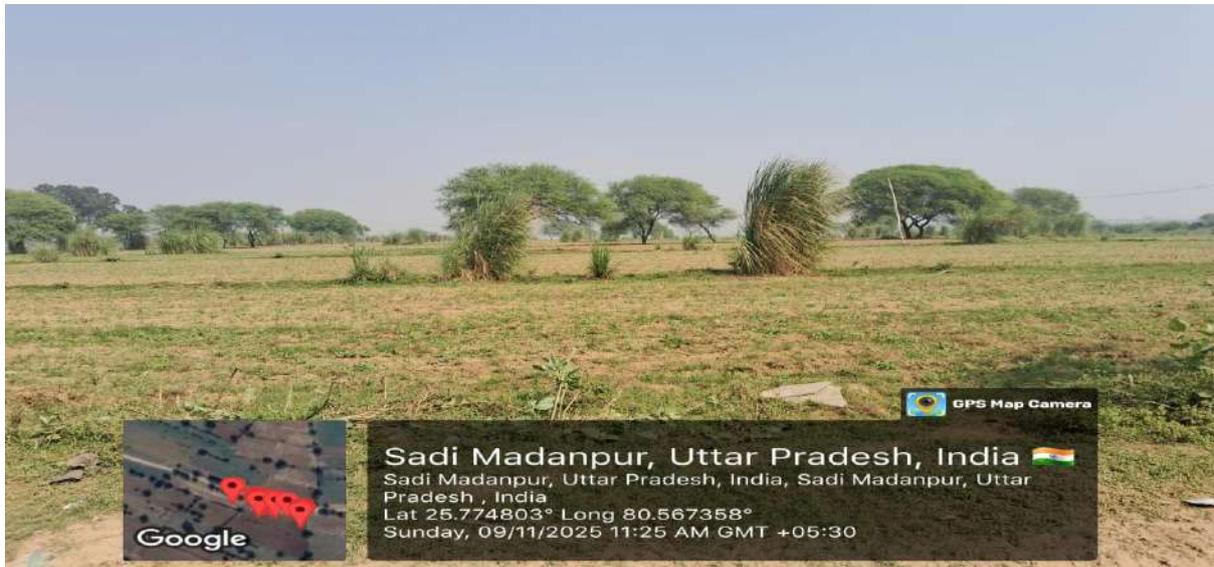
LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED			
1. eMM11.	31422507042807938	2. Name Of Lessee / Permit Holder:	MS AS TRADERS PRO ASHOK KUMAR
3. Mobile Number Of Lessee:	7390063366	4. Tin Number:	
5. Lessee Id:	314225070428	6. Lease Details [Address, Village, (Gata/Khand), Area]:	51KA KALAUITEER DADHA HAMIRPUR, SADI MADAN PUR, (PART OF 56 57 92/6 93/1 94 95/2 PART OF 60/1/3), 45.71 acre
7. Tehsil Of Lease:	PAILANI	8. District Of Lease:	BANDA
9. QTY Transported in Cubic Meter:	23.00 m3	10. Name Of Mineral:	MORRUM
11. Loading From:	BANDA	12. Destination (Delivery Address):	LUCKNOW
13. Distance(Approx in K.M.):	204 K.M.	14. eMM11 Generated On:	30-06-2025 10:17:38 PM
15. eMM11 Valid Upto:	01-07-2025 12:19:38 PM	16. Traveling Duration :	14 Hr (Approx)
17. Destination District :	LUCKNOW	18. Pits Mouth Value (Rs/m3 & Rs/Ton for Silica sand)	164

DETAILS OF REGISTERED VEHICLE			
1. Registration Number :	UP32WN3155	2. Type Of Vehicle:	22 TYRE TRUCK
3. Name Of Driver :	VISHAL	4. Mobile Number Of Driver:	9670500509
5. DL Number Of Driver:			

This eMM11 is valid up to 01-07-2025 12:19:38 PM









 GPS Map Camera



Sadi Madanpur, Uttar Pradesh, India 

Sadi Madanpur, Uttar Pradesh, India, Sadi Madanpur, Uttar Pradesh, India

Lat 25.774519° Long 80.567885°

Sunday, 09/11/2025 11:17 AM GMT +05:30



ANNEXURE-A8

सेवा में,

श्रीमान् पुलिस अधीक्षक महोदय
जनपद बांदा

महोदय,

सादर निवेदन है कि ग्राम सादीमदनपुर थाना चिल्ला तहसील पैलानी जनपद बांदा मे स्थित मोरम खदान जो गाटा संख्या 56 का भाग ,57,92/6,93/1,94,95/2 व 60/1/3 का भाग मे स्थित है जो Ms AS ट्रेडर्स प्रो0 अशोक कुमार के नाम से माह फरवरी 2025 से संचालित है तथा वर्ष 2025 मे खदान के सम्बन्ध मे सडक दुर्घटना व मार पीट जैसी घटना नही हुई है।

रिपोर्ट सादर सेवा मे प्रेषित है।

प्रतिलिपि – जिला खनिज अधिकारी बांदा


प्रभारी निरीक्षक
थाना चिल्ला
जनपद बांदा
(अनूप कुमार दुबे)
प्रभारी निरीक्षक
थाना-चिल्ला, जनपद बांदा

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जनपद -- बाँदा

ANNEXURE-A9

	अप्रैल-2025	मई-2025	जून-2025	जुलाई-2025	अगस्त-2025	सितम्बर-2025	कुल
वाहन निरुद्ध	287	273	294	58	96	78	1086
परिवाद की सं०	30	38	33	33	17	15	166
दर्ज							
एफ०आई०आर०	0	0	0	1	1	2	4
की सं०							
निरुद्ध वाहनो से							
प्राप्त राजस्व	1,24,83,406	1,05,50,590	96,64,305	31,33,004	42,30,380	32,95,210	4,33,56,895
अवैध खनन के							
प्रकरण	3	13	3	2	0	0	21
अवैध खनन से							
प्राप्त राजस्व	10,00,000	1,34,85,140	2,39,48,575	0	0	0	3,84,33,715

R. Ranjan
 (राज रंजन कुमार)
 ज्ञान अधिकारी
 बाँदा।